

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building,36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No. 44/TT/2021**

Dated: 14.06.2021

To,  
Shri S.S. Raju  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject: Truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for Combined Assets consisting of 15assets covered under “765KV System for Central Part of Northern Grid – Part-II” in Northern Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 2.7.2021:

- a. Whether the entire scope of work under “765KV System for Central Part of Northern Grid- Part-II” is complete and the same is covered in the present petition. Also, provide the details/status of other assets covered in the transmission system/project, if any.
- b. With regard to additional capitalization during 2014-19 period, submit the following information:
  - I. Whether the additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?
  - II. Details of unexecuted/balance works carried out during 2014-19 period along with detailed justification in line with relevant provisions of the 2014 Tariff Regulations may be given.

